



CORRECTED AS ON 27/01/2021

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA THIRTEENTH SESSION, 2021

LIST OF STARRED QUESTIONS FOR ANSWER ON 27TH JANUARY, 2021

TOTAL NO. OF QUESTIONS: 50

DEPARTMENTS INDEX				
CIVIL AVIATION	014C			
EDUCATION	004B*, 007B, 019C			
ENVIRONMENT AND CLIMATE	013A, 014A, 015B, 015C, 016C,			
CHANGE				
FORESTS	001B, 003A, 003B, 019A***			
GENERAL ADMINISTRATION	007C***			
INFORMATION & PUBLICITY	005B			
INFORMATION TECHNOLOGY	014B			
LAW AND JUDICIARY	013C			
LABOUR AND EMPLOYMENT	005A, 018C			
POWER	001A, 002C, 004C, 005C, 006B**, 010A, 011A,			
	011B, 012A, 012B, 013B, 016B, 020B			
REVENUE	001C, 002A, 002B, 003C, 007A, 012C, 015A***,			
	016A, 017A, 018A, 019B, 020A***			
WATER RESOURCES	004A, 006A**, 008A, 010B, 011C, 018B			

SL. NO.	MEMBER	QUESTION NOS	DEPARTMENT
1.	SHRI. FRANCISCO SILVEIRA	001A	POWER
		001B	FORESTS
		001C	REVENUE
2.	SHRI DAYANAND SOPTE	002A	REVENUE
		002B	REVENUE
		002C	POWER
3.	SMT. ALINA SALDANHA	003A	FORESTS
		003B	FORESTS
		003C	REVENUE
	SHRI JAYESH SALGAONKAR	004A	WATER RESOURCES
4.		004B*	EDUCATION
		004C	POWER
5.	SHRI DIGAMBAR KAMAT	005A	LABOUR & EMPLOYMENT
		005B	INFORMATION & PUBLICITY
		005C	POWER
6.		006A**	WATER RESOURCES
	SHRI VINODA PALIENCAR	006B**	POWER
		007A	REVENUE
7.	SHRI RAMKRISHNA	007B	EDUCATION
	DHAVALIKAR	007C***	TRANSFERRED
8.	SHRI CHURCHIL ALEMAO	008A	WATER RESOURCES
9.	SHRI VIJAI SARDESAI	009A	WATER RESOURCES
).		009B	EDUCATION
		009C	POWER
		010A	POWER
10	SHRI ANTONIO FERNANDES	010B	WATER RESOURCES
		0114	DOWED
11		011A	POWER
	SHRI CLAFASIO DIAS	011B	POWER
		011C	WATER RESOURCES
		012A	POWER
12	SHRI WILFRED D'SA	012B	POWER
		012C	REVENUE
13	SHRI ALEIXO LOURENCO	013A	ENVIRONMENT & CLIMATE CHANGE
		013B	POWER
		013C	LAW & JUDICIARY
14	SHRI ROHAN KHAUNTE	014A	ENVIRONMENT & CLIMATE CHANGE
		014B	INFORMATION TECHNOLOGY

		014C	CIVIL AVIATION
		015A***	TRANSFERRED
15.	SHRI LUIZINHO FALEIRO	015B	ENVIRONMENT & CLIMATE CHANGE
		015C	ENVIRONMENT & CLIMATE CHANGE
	SHRI JOSE LUIS ALMEIDA	016A	REVENUE
16		016B	POWER
		016C	ENVIRONMENT & CLIMATE CHANGE
17	SHRI TICLO GLENN SOUZA	017A	REVENUE
	8 SHRI RAVI NAIK	018A	REVENUE
18		018B	WATER RESOURCES
		018C	LABOUR & EMPLOYMENT
19	SHRI PRASAD GAONKAR	019A***	TRANSFERRED
		019B	REVENUE
		019C	EDUCATION
		020A***	TRANSFERRED
20	SHRI. PRAVIN ZANTYE	020B	POWER

*The names of S/Shri. Vinoda Paliencar & Vijai Sardesai are bracketed and shown in Starred Question No. 004B.

**The name of Shri. Vijai Sardesai is bracketed and shown in Starred Question 006A and 006B.

***Transferred to other days.



CORRECTED AS ON 27/01/2021

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA THIRTEENTH SESSION, 2021

LIST OF STARRED QUESTIONS FOR ANSWER ON 27TH JANUARY, 2021

SHRI FRANCISCO SILVEIRA <u>UNINTERRUPTED POWER SUPPLY 24x7</u> <u>IN ST. ANDRE CONSTITUENCY</u>

001A. *WILL the Minister for Power be pleased to state:

- (a) whether the Government has any plans to provide uninterrupted power supply 24x7 in St. Andre Constituency;
- (b) if so, furnish details thereof; and if not, the reasons thereof;
- (c) whether the Government has any proposal to lower the Power Tariff in the State during the pandemic, with details thereof;
- (d) whether the overhead cabling of H.T. lines has been completed in St. Andre Constituency; and
- (e) if not, the time frame by which it will be completed?

SHRI FRANCISCO SILVEIRA

FOREST COVER IN ST. ANDRE CONSTITUENCY

- 001B. *WILL the Minister for Forests be pleased to state:
 - (a) the total area of land which comes under private forest in St. Andre Constituency;
 - (b) the details thereof with survey numbers, location, and area of land with names of the owners;
 - (c) whether the area has been notified; if so, the date of notification;
 - (d) whether any violations were noticed in private forest land from 01/01/2017 till date; and
 - (e) if so, furnish the details thereof?

SHRI FRANCISCO SILVEIRA <u>TIME BOUND SYSTEM FOR DISPOSING TENANCY CASES</u>

001C. *WILL the Minister for Revenue be pleased to state:

- (a) the number of Tenancy/Mundkarial cases from St. Andre Constituency before the Mamlatdar/Civil Court from 1-4-2012 till date;
- (b) the details of the number of cases already disposed with names, addresses and Survey Numbers;
- (c) the number of pending cases with names, addresses, locations and reasons for such pendency; and
- (d) whether the Government will propose to introduce a Time Bound System for the speedy disposal of Mundkarial/Tenancy cases, with details thereof?

SHRI DAYANAND RAGHUNATH SOPTE <u>TENANCY CASES PENDING IN PERNEM TALUKA</u>

002A.*WILL the Minister for Revenue be pleased to state:

- (a) the number of cases pending pertaining to tenancy from last five years from Pernem Taluka; and
- (b) the details of said cases such as case reference number, date and status?

SHRI DAYANAND RAGHUNATH SOPTE <u>MUNDKARIAL CASES PENDING IN PERNEM TALUKA</u>

- 002B. *WILL the Minister for Revenue be pleased to state:
 - (a) the number of mundkarial cases pending from Pernem Taluka during the last five years; and
 - (b) the details of said cases such as reference number, date and status thereof?

SHRI DAYANAND RAGHUNATH SOPTE **STATUS OF SUB-STATION IN MANDREM CONSTITUENCY**

002C. *WILL the Minister for Power be pleased to state:

- (a) the present status of 33/11 KV, 2x10 MVA Power Sub-Station proposed at Mandrem in Mandrem Constituency;
- (b) whether the work is tendered; if so, furnish details with name of the agency, copy of the tender;
- (c) if not, the reasons thereof; and
- (d) the time frame by which the project will be completed?

SMT. ALINA SALDANHA

DOUBLING OF SOUTH WESTERN RAILWAY(SWR)TRACKS IN CASTLE ROCK-KULE-KALAY THROUGH FORESTED AREA

003A.*WILL the Minister for Forests be pleased to state:

- (a) whether any consent/ NOC has been issued or approval granted for this proposed project of doubling of South Western Railway Tracks between Castle-rock-Kulem-Kalay-Margao section, under Forest Conservation Act-1980;
- (b) whether any consent/NOC has been issued or approval granted for the proposed project by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa;
- (c) whether the permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court Judgment w.r.t Sanctuaries and National Parks;
- (d) whether the Environmental Impact Assessment (EIA) has been conducted for this project, if so, furnish details of following:
 1. the length of the stretch within the respective Wildlife Sanctuary and the National Park that has been covered by the EIA;
 2. the impact of this project on the wildlife w.r.t. endemic flora and fauna of the area with the copy of this report, EIA report;
- (e) the number of passenger trains and also the cargo/goods trains viz coal, Iron ore or any other, presently plying on this route;
- (f) the number of passengers traveling on a daily/weekly basis on the existing SWR track; with the quantum of cargo/goods transported on a daily/weekly basis along the existing tracks;
- (g) the expected increase in the number of passenger trains, cargo/goods trains on a daily/weekly basis with this track doubling;

- (h) the number of passengers that will be travelling and the quantum of each type of cargo that will be transported, on a daily/weekly basis after doubling; and
- (i) the main benefit of this project that will be accrued to the State of Goa and the people of the State?

SMT. ALINA SALDANHA

<u>THREE LINEAR PROJECTS THROUGH MOLLEM NATIONAL PARK</u> <u>AND BHAGWAN MAHAVIR WILDLIFE SANCTUARY</u>

- 003B. *WILL the Minister for Forests be pleased to state:
 - (a) whether any consent/NOC has been issued or approval granted for the following proposed projects;

1. Doubling of Railway Tracks in Castle-rock-Kulem-Kalay-Margao section of South Western Railway;

2. four lanning of Existing NH-4A in Goa- Karnataka border from km.84/133 to km.97/000 in the State of Goa in Anmod –Mollem Section.

3. laying of LILO(Line in Line Out) of one CKT of Narendra (Existing)- Narendra(New)400 KV F/C Quad transmission line at Xeldem by the Ministry of Environment and Forest, Government of India and the Forest Department of the State of Goa;

- (b) whether the permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court Judgment w.r.t Sanctuaries and National Parks;
- (c) the total number of trees that will be felled to accommodate the three linear projects;
- (d) the Environmental Impact Assessment (EIA) has been conducted for these projects, if so, state;
 1. the length of the stretch within the respective Wildlife Sanctuary and the National park that has been covered by EIA;
 2. as per the EIA, what will be the impact of these projects on the wildlife w.r.t Flora and Fauna of the area; furnish the copy of the above report;
- (e) whether it is true that work on doubling of the SWR track has started in bits and pieces along the alignment even though permission for the same is not yet obtained for the protected/ eco-Sensitive areas; if so indicate the stretches/areas where work is taken up; and
- (f) the specific benefits that will be accrued to the State of Goa and the people of Goa through the three linear projects?

SMT. ALINA SALDANHA DOUBLING OF SOUTH WESTERN RAILWAY (SWR) TRACKS ALONG HOSPET-HUBALLI TINAIGHAT – VASCO ROUTE

003C. *WILL the Minister for Revenue be pleased to state:

- (a) whether the SWR officials or the officials of any Goa Government Department have demarcated on ground the area whether markings have been done at the site indicating the land to be acquired for the said project under this notification; if so, furnish the details with the plans;
- (b) whether notices were sent to the land owners along the SWR alignment passing through the various villages of Cansaulim, Velsao, Pale, Issorcim and Sancoale w.r.t procurement of land for doubling of SWR tracks, to which all the owners individually placed their objections in writing before the Dy. Collector and SDO, Mormugao Taluka; the status of the objections raised by the land owner;
- (c) whether the Government has issued directives to the concerned authorities to use the Railway Act for land acquisition for the additional SWR track and whether this directive has obtained the State Cabinet's approval;
- (d) whether the South Western Railway own the land on which the existing tract is laid from Kulem to Vasco; if so, furnish ownership details with documents and plans;
- (e) whether the boundary along the existing SWR track has been demarcated;
- (f) whether any request has been received from the Railway Authority to allocate survey number to properties alongside the existing railway track;
- (g) the primary objective of doubling of the SWR track with the extra benefits that will be accrued to the locals of the land;
- (h) whether Environmental Impact Assessment (EIA) has been conducted for this project; if so, furnish a copy of this report; and
- whether the Project Feasibility has been done vis-à-vis the impact on the existing houses and heritage structures along the first track, w.r.t. the laying of the second SWR track; if so, furnish details?

SHRI JAYESH V. SALGAONKAR <u>PROTECTION OF BEACHES, SHORES AND RIVER BANKS FROM</u> <u>SOIL EROSION IN THE STATE OF GOA</u>

004A. *WILL the Minister for Water Resources be pleased to state:

- (a) the number of works executed to protect the beaches, shores, river banks from soil erosion in the State of Goa since 1/1/2018;
- (b) whether any proposals/request were received by the Department regarding erosion of Coco beach from any elected members; if so, furnish copies with details thereof;
- (c) the action initiated on said proposals;
- (d) whether such similar requests have been received from other elected members of the State; furnish copies with details thereof; and
- (e) the details of works undertaken or in progress in other parts of the State?

SHRI JAYESH V. SALGAONKAR SHRI VINODA PALIENKAR SHRI VIJAI SARDESAI

NATIONAL EDUCATION POLICY, 2020

004B. *WILL the Minister for Education be pleased to state:

- (a) the steps initiated or to be undertaken by the Government to implement the National Education Policy 2020 of the Government of India; the details of targets set for implementation of the policy;
- (b) whether any committees/sub-committees have been constituted or will be constituted to facilitate implementation of the above policy;
- (c) if so, furnish details with names of the members, date of appointment, frames of reference, tasks allotted and targets set;
- (d) whether the above committees/sub-committees have met; if so, furnish details of the meetings, minutes of each meeting and implementation if any, of the decisions of the committees/subcommittees;
- (e) whether the Government intends to make any immediate changes in its policy regarding the medium of Instruction in Schools to adhere to the principles laid out in the National Education Policy 2020, especially in Clauses 4.9 to 4.22; if so, furnish the details thereof; and
- (f) the extent of financial outlays required to implement the above policy in the State of Goa and the manner the Government expects to meet these requirements?

SHRI JAYESH SALGAONKAR <u>WORKS TENDERED FOR SALIGAO CONSTITUENCY</u>

004C. *WILL the Minister for Power be pleased to state:

- (a) the number of works tendered and work orders issued in Saligao Constituency;
- (b) the status of each work tendered for Saligao Constituency with its current progress and date of completion;
- (c) the division-wise details of tendered works in Saligao Constituency;
- (d) the details such as current power availability, requirement of total power for Saligao Constituency, and the shortfall if any;
- (e) whether Saligao Constituency has uninterrupted power supply as on date and whether any upgradation is required for achieving the same;
- (f) whether a work of new sub- station in Saligao Constituency had been tendered and subsequently cancelled; and
- (g) if so, the reasons therefor?

SHRI DIGAMBAR KAMAT LABOUR EMPLOYMENT DEPARTMENT INVESTIGATION

005A.*WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Government or Commissioner or Secretary, Labour & Employment or any other employee has received any notices/orders etc., from any investigating authorities including office of the Goa Lokayukta;
- (b) if so, the details thereof along with the copies of orders/notices served, with the copies of the replies made to the same by them;
- (c) the details of Building and Other Construction Workers Assistance Scheme (BOCWAS), with details thereof of names, address, contact number, bank details, etc. of each beneficiary;
- (d) the period since when the benefits under the scheme to the said beneficiaries are given;
- (e) the year-wise details with the amount of rupees disbursed to each beneficiary;
- (f) the details of each beneficiaries of BOCKWAS during Covid 19 pandemic separately such as names, address, contact number, bank details, etc.;
- (g) the details of each beneficiaries under MNREGA (Mahatma Gandhi National Employment Guarantee Act) scheme such as names, address, contact number, bank details, etc. of each beneficiaries;

- (h) the period since when the benefits under the scheme to the said beneficiaries are given;
- (i) the year-wise details with the amount of rupees disbursed to each beneficiary;
- (j) whether any complaints were received by the Government pertaining to irregularities in implementation of BOCWAS and MNREGA; if so, furnish the copies of all complaints with action taken report;
- (k) whether the Government is aware of various media reports that appeared in the daily local newspapers pertaining to irregularities in implementation of BOCWAS and MNREGA Schemes, if so furnish the copies of action taken report; and
- (1) whether any inquiry is conducted by the Government pertaining to irregularities in Labour Welfare Schemes; if so, the details with the copy of inquiry report, action taken report and other details thereof?

SHRI DIGAMBAR KAMAT

EVENTS ORGANISED

005B. *WILL the Minister for Information & Publicity be pleased to state:

- (a) the details of various activities conducted by the Government/Entertainment Society of Goa including various events, functions, festivals and participation in exhibition etc., since 01/04/2017 till date;
- (b) the details of tenders invited with regards to organising events/ functions, festivals and participation in exhibition etc. by the Government/ Entertainment Society of Goa with copies of tender notice, tender document, copies of corrigendums issued if any, details of bids received for each tender, details of work order issued etc., along with details of all relevant file notings separately of all tenders; furnish details of each tender separately;
- (c) the details of work orders issued for organizing various events, functions, festivals and participation in exhibition etc., with details of each event/functions, festivals, exhibition etc. by the Government /Entertainment Society of Goa separately along with details of payment made;
- (d) the amount of expenditure incurred on Goa Liberation Day celebration on 19th December 2020 with details of each head separately;
- (e) whether any estimates were prepared for inviting tenders for event management Agency to organize the Goa Liberation Day celebration on 19th December 2020, with details of relevant file

notings and criteria followed to prepare the estimates, name of the concerned official/authority that were engaged to prepare the same;

- (f) the details of all the concerned officials/ persons involved in preparing the scope of work included in the tender document for organising Goa Liberation Day celebration on 19th December 2020, such as name, address, profession, their experience in Event Management or related work;
- (g) the details of the tender notice/ tender document/ corrigendum issued of any, copy of work order, payment made to the contractor till date pertaining to Goa Liberation Day celebration on 19th December 2020;
- (h) whether the selected Event Management Agency completed/ executed the work as per the tender specification;
- (i) whether any flaws/ discrepancies observed, in the work executed by the Event Management Agency or whether any technical glitches were faced during the function of Goa Liberation Day celebration on 19th December 2020 at D.B. Bandodkar Ground, if so the details of such flaws/ discrepancies, technical glitches along with copies of file notings of action taken by the Government against the said agency;
- (m) whether any security lapses were observed during Goa Liberation Day celebration on 19th December 2020, if so, the details of each case with action taken report; and
- (n) whether approvals from the Finance Department were taken before inviting the tenders and before issuing the Work Orders and before releasing the payments pertaining to various Events/ Festivals/ Functions, if so, furnish details with all relevant file notings pertaining to each case separately?

SHRI DIGAMBAR KAMAT

TANMAR PROJECT AT MOLLEM

005C. *WILL the Minister for Power be pleased to state:

- (a) the details of Geographical Plan of all the 400 kv, 220 kv, 110 kv lines coming into Goa with their maximum power carrying capacity along with the copy of the plan;
- (b) whether any of the said lines have gone defunct, if so, the reasons for allowing these lines to go defunct with details thereof;
- (c) whether the Goa Government is handing over any defunct or operational lines to Goa Tanmar Transmission Project Ltd., if so the details including the Agreement of Lease or Sale of the same with costs and other details thereof;

- (d) the month wise details of maximum Peak Load in Goa for the past 10 years along with the month-wise details of the Median Load of last 10 years, the Projection of next 10 years with details of the project; and
- (e) whether all permission/ clearances have been obtained for Goa Tanmar Transmission Project Ltd., if so the details of the same with copies?

SHRI VINODA DATARAMA PALIENCAR SHRI VIJAI SARDESAI

MAHADAYI CASE STATUS

006A.*WILL the Minister for Water Resources be pleased to state:

- (a) On what basis did the Counsel representing the State of Goa before the Supreme Court give consent to notify the Mahadayi Tribunal Award and on whose instruction was this submission made before the Supreme Court;
- (b) whether there was any Government decision to give No Objection to notify the Mahadayi Tribunal Award;
- (c) whether the Government has taken any action against the illegal diversion of water by the Karnataka Government with respect to the Mahadayi River by the Karnataka Government; and
- (d) whether the Government has filed any suit/SLP or any Contempt Petition against the illegal diversion of water from the Mahadayi River by the Karnataka Government, if so the status of the said proceedings?

SHRI VINODA DATARAMA PALIENCAR SHRI VIJAI SARDESAI <u>SCOPE OF WORK UNDER GOA TAMNAR TRANSMISSION LINE</u>

PROJECT

006B. *WILL the Minister for Power be pleased to state:

- (a) the total scope of work under the Goa Tamnar Transmission Line Project with a breakup of the different stages, cost of each stage and a detailed description of the work completed so far stage-wise and the estimated completion time, stage-wise, for the work to be completed;
- (b) the total number of trees cut so far for the Goa Tamnar Transmission Line Project, the total number of trees for which permission has been granted by the relevant authorities and the total number of trees proposed to be cut in future for this project; furnish the copies of the documents granting the above permissions to cut trees for this project;

- (c) the total capacity in megawatts of the Goa Tamnar Transmission Line Project and the Year-wise power in megawatts that is proposed to be supplied to Goa in future by means of the project from the year 2021 to year 2045;
- (d) the list and copies of various licenses/approvals/permissions applied for and/or obtained by the Goa Tamnar Transmission Project Ltd from central/state authorities including construction licenses, forest and permissions, whether these environmental etc. any of licenses/approvals/permissions have been cancelled/withdrawn/revoked by any court or any other authority and, if so, furnish details and the steps taken by the Government in this regard;
- (e) the year-wise annual power consumption of the State of Goa for the last 20 years, with a percentage-wise break-up of domestic/commercial/industrial/agricultural/other consumption and the projected year-wise figures for the same for the next 25 years, furnish details on the basis of which these projections are made;
- (f) furnish the figures for Goa's peak demand of power, allocation of power from central sector, purchases of power from other sources for the last 20 years and the projected figures for the same for the next 25 years; furnish the details on the basis of which these projections are made; and
- (g) the year-wise generation of power in the State of Goa from solar energy for the last 20 years and the project year-wise figures for the same for the next 25 years furnish details on the basis of which these projections are made?

SHRI RAMKRISHNA DHAVALIKAR <u>ILLEGAL SCRAP YARDS</u>

007A.*WILL the Minister for Revenue be pleased to state:

- (a) the number of illegal scrapyards in Ponda Taluka in Panchayat areas and Municipality;
- (b) furnish details such as names of owner, address of scrap yard, types of scrap collected, area of yard and owner of Land in Panchayat/Municipality;
- (c) the action has been taken by the Authority on such scrap yards;
- (d) whether Government criteria was adopted by the local bodies to decide such type of business activities; and
- (e) whether any person can construct scrap yards at the place he/she desires or near settlement area?

SHRI RAMKRISHNA DHAVALIKAR <u>TEACHERS WORKING UNDER GOA SAMAGRA SHIKSHA</u> <u>ABHIYAN</u>

007B. *WILL the Minister for Education be pleased to state:

- (a) the number of part time, double part time, and full time teachers that are working under Goa Samagra Shiksha Abhiyan on contractual basis from 2005;
- (b) the details such as names, qualification, date of appointment, address and salaries;
- (c) the details category-wise;
- (d) whether the Government has revised the salaries of contractual teachers, if not, the reasons thereof;
- (e) whether there are any facilities from Government to all the above categories of teachers like Provident fund, Insurance, ESI, any other medical benefits, travelling allowances & Dearness Allowances; and
- (f) the details category-wise?

SHRI RAMKRISHNA DHAVALIKAR <u>GOA BHAVAN BUILDING AT JUHU, MUMBAI</u>

007C. * Transferred to Public Works as Unstarred LAQ No. 224 to be answered on 28/01/2021.

SHRI CHURCHIL ALEMAO <u>SERAULIM VILLAGE WRD WORKS</u>

008A.*WILL the Minister for Water Resources be pleased to state:

- (a) the number of tenders lapsed or re-tendered in Seraulim Village with reason thereof;
- (b) the number of recommended and executed projects by the local MLA ; and
- (c) whether the pending projects that were tendered or to be tendered will be completed before August 2021?

SHRI VIJAI SARDESAI

009A. All three LAQs of Shri Vijai Sardesai are bracketed to:

- 9A- bracketed to 006A
- 9B- bracketed to 004B
- 9C- bracketed to 006B

SHRI ANTONIO CAETANO FERNANDES <u>STATUS OF THE PROPOSAL TO LAY UNDERGROUND CABLES IN</u> <u>SANTA CRUZ CONSTITUENCY</u>

010A.*WILL the Minister for Power be pleased to state:

- (a) whether the proposals to improve the power distribution by laying the underground cables in all three villages namely Santa Cruz, Merces and Chimbel in Santa Cruz Constituency is pending before the Government; and
- (b) if so, furnish the following:
 - 1. the details of proposals pending;
 - 2. reasons for delay;
 - 3. present status of the proposal;
 - 4. the time frame by which the proposed work will be completed?

SHRI ANTONIO CAETANO FERNANDES <u>STATUS OF VARIOUS PROPOSED WORKS IN SANTA CRUZ</u> <u>CONSTITUENCY</u>

010B. *WILL the Minister for Water Resources be pleased to state:

- (a) the number of projects undertaken by Water Resources Department for the last 3 years in Santa Cruz Constituency;
- (b) the number of projects/works completed in last three years; furnish details village-wise with name of the works;
- (c) the number of projects/works pending as on to date; furnish details village-wise with name of works and the reasons for such pendency;
- (d) the number of works(Plan and Non Plan) undertaken for present financial year 2020-21; and
- (e) the number of projects/works proposed for the next 5 years; furnish details?

SHRI CLAFASIO DIAS

NON FUNCTIONAL STREET LIGHTS

- 011A.*WILL the Minister for Power be pleased to state:
 - (a) the agency carrying out maintenance work of street lights, if so, the reason the street lights are not working properly; and
 - (b) whether the Government will ensure that the same are working, with details thereof?

SHRI CLAFASIO DIAS

DAMAGED ELECTRICITY POLES

011B. *WILL the Minister for Power be pleased to state:

- (a) the reasons for not replacing the damaged electricity poles causing danger to human life; and
- (b) whether the Government intends to replace the damaged electricity poles, with details thereof?

SHRI CLAFASIO DIAS PROPOSALS IN CUNCOLIM CONSTITUENCY

011C. *WILL the Minister for Water Resources be pleased to state:

- (a) the number of proposals the Government has received for Cuncolim Constituency;
- (b) whether the estimates are prepared for the said proposals; if not the reasons thereof;
- (c) the detailed status of the said proposals; and
- (d) the time frame by which the work orders for the same will be issued?

SHRI WILFRED D'SA

POWER CONSUMPTION CHARGES

012A.*WILL the Minister for Power be pleased to state:

- (a) the details of per units rates charges charged to Domestic and Commercial;
- (b) furnish slab rates for domestic and commercial purpose; and
- (c) furnish the details of Number of families who consume domestic powers in various slabs in the State of Goa such as :
 - a) Below 200 units
 - b) Below 200 to 300 units
 - c) Below 300 to 400 units
 - d) Below 400 to 500 units
 - e) Above 500 units?

SHRI WILFRED D'SA

FAULTY UNDERGROUND CABLE IN NUVEM CONSTITUENCY

- 012B. *WILL the Minister for Power be pleased to state:
 - (a) the details of faulty underground cables within jurisdiction of Nuvem Constituency;
 - a) furnish details Village-wise;
 - b) furnish date of the fault occurred and the Corrective measures taken to repair the underground cable;
 - (b) furnish the date of the fault occurred and the Corrective measures taken to repair the underground cables; and
 - (c) the commissioned date of the underground cable laid in Nuvem Constituency with details with Village-wise?

SHRI WILFRED D'SA <u>PAYMENT OF JONOS BY COMMUNIDADE OF SOUTH GOA</u>

- 012C. *WILL the Minister for Revenue be pleased to state:
 - (a) the details of Dividend and Jonos paid to Communidade of South Goa from 2010 till date;
 - (b)Payment of Dividend and Jonos pending to the Communidade of South Goa with details year-wise;
 - a) the reason why dividend and Jonos are not paid till date;
 - (c) whether Government grants of 4 years has been incorporated in the administrator Budget;

a) if not, the reasons thereof;

- (d) whether the proposal of 10% derama has been proposed by the Communidade;
 - a) if so, the decision Government has taken;
 - b) if not, the course of action planned;
- (e) furnish the details of the last budget prepared by the Administrative Office of Communidade of South Goa; and
- (f) furnish details of the current budget prepared by the Administrative Office of Communidade of South Goa; if not prepared reasons thereof?

SHRI ALEIXO REGINALDO LOURENCO <u>ADDRESSING COAL POLLUTION ISSUES AT VASCO IN IIT</u> <u>BOMBAY STUDY</u>

- 013 A.*WILL the Minister for Environment and Climate Change be pleased to state:
 - (a) whether IIT Bombay's interim phase one report on particulate source apportionment study for air quality at Vasco has suggested the possibility of coal fugitives emanating from Mormugao Port being PM > 10 um;
 - (b) whether it is true that the study being undertaken is limited to PM 2.5 and PM 10 um;
 - (c) whether Goa SPCB wrote to IIT Bombay in April 2019 to include PM >10 um in the scope of particulate source apportionment study for air quality at Vasco, if so, furnish copy of the letter;
 - (d) whether the scope of study was amended to include PM> 10 um, if so, the details thereof, if not, the reasons thereof; and
 - (e) whether in absence of analysis of PM> 10 um, the pertinent coal dust pollution issues facing Vasco town may not be addressed in the study being undertaken by IIT Bombay?

SHRI ALEIXO REGINALDO LOURENCO GOA TANMAR POWER TRANSMISSION PROJECT

- 013B. *WILL the Minister for Power be pleased to state:
 - (a) furnish the objections that have been filed to the upcoming 400kv LILO transmission line by Goa Tanmar Power Transmission Project in non-forest areas/ outside forest areas;
 - (b) furnish details of the process of deliberation and discussion and the various meetings that were held to obtain consent for the Goa Tanmar Project;
 - (c) the current energy consumption and future projections of energy consumption in the following sectors: LTD/Domestic, LTC/Commercial, LTI/Industrial, HTC/Commercial, HTI/industrial, High Tension-Ferro/SM/PI/SR;
 - (d) whether the Goa Tanmar Power Transmission line Project has four components or one within the State of Goa: three transmission lines namely Xeldem-Xeldem, Xeldem-Mapusa, LILO Narendra Line and one sub-station in Sangod Village, Dharbandora Taluka, North Goa. Whether there is one or four separate ones;

- (e) the enumeration of houses that will be affected by the laying of new 400KV transmission line by Goa Tanmar Power Transmission Project; and
- (f) furnish the list of different companies that had applied for bids for the upcoming 400KV Transmission Line Project?

SHRI ALEIXO REGINALDO LOURENCO MIGRANTS CHANGING THEIR NAMES TO GOAN NAMES

013C. *WILL the Minister for Law and Judiciary be pleased to state:

- (a) the number of migrants who have changed their names to Goan name, furnish details such as their original names, their original State and the reasons stated by them to change their names for last five years till date;
- (b) while applying to the civil registrar to change their names with details thereof which address they have produced as their address, furnish details;
- (c) the motives of these migrants to change their names to the Goan names and the reasons mentioned by them, furnish the details of last five years;
- (d) whether there are any cheating cases filed against these migrants by our local Goans in regard to grabbing over their land and property, if so, furnish details;
- (e) whether the Government is going to review and stop name changing by migrants to Goan names in State of Goa; and
- (f) in cases of name changes illegally is found, the steps taken to rectify the said illegality?

SHRI ROHAN KHAUNTE

MOLLEM PROJECTS

- 014A. *WILL the Minister for Environment & Climate Change be pleased to state:
 - (a) the details along with copies of all environmental clearances for the following projects;

a) Four laning of the NH4A;

- b) Double tracking of the railway line;
- c) Laying of a 400KV transmission line;
- (b) the details along with copies of all file notings, Government notings, correspondences, agenda items minutes of meeting and subsequent order passed/ resolution/decision relating to the 3 projects stated above at:

- a) State Level;
- b) Central Level;
- (c) whether the Department is aware of any representations received from the Union Minister Shri. Prakash Javadekar, Central Empowered Committee, State Minister for environment and other relating to the 3 projects stated above;
- (d) if so, the details of the action taken by the Government as on date in this regard; and
- (e) whether the Department is having details of the cumulative impact of all 3 projects on the State, if so, the details thereof?

SHRI ROHAN KHAUNTE <u>PROJECTS UNDER IT DEPARTMENT</u>

014B. *WILL the Minister for Information Technology be pleased to state:

- (a) the details of all projects, works undertaken and works extended by the Department of IT from April 2019 till date along with details of the name of the work, project tendered, estimated amount, amount of work order, name and address of contractor and copies of work orders of all the works tendered by the Department of IT from April 2019 till date;
- (b) the details of the present status and all projects/works awarded by the Department of IT from April 2019 till date; and
- (c) furnish copies of all the Committee minutes and copies of file noting, Government notings and correspondences recommending the bidder for the award of work or extension of work by the Department of IT from April 2019 till date?

SHRI ROHAN KHAUNTE

MOPA AIRPORT PROJECT

014C. *WILL the Minister for Civil Aviation be pleased to state:

- (a) whether construction license has been issued to GMR/GGIAL for development and construction of Mopa International Airport; if so, the details of the receipt /proof of payment along with the copy of the construction license, demand note of Construction fee and details of computation of the license fee;
- (b) the details of all people employed by GMR and its ancillary companies, contractors and sub-contractors from the commencement of the Mopa Airport Project along with the details of their full name, address, type of employment, remuneration,

designation, date of joining, period of employment, selection process followed, number of Goans employed and copies of their security clearances and valid security permits;

- (c) the details of all advertisements published under Clause 5.9 of the Concessionaire Agreement till date vis- a- vis employment provided to Bonafide Goans by the Concessionaire;
- (d) whether GMR has obtained permission for land cutting and filling activity or earth works from the Mopa Airport Development Authority or Town Planner as required under Section 17 of TCP Act;
- (e) if so, furnish copies of all permissions, NOCs and approvals obtained;
- (f) the details of the total land area that will undergo cutting and filling;
- (g) the details of all conversion sanads granted for the 86,23,256 sq. mts. of land intended to be used for the Mopa Airport Project; and
- (h) the details along with all application received, documents annexed with application, file notings, Government notings, approval orders, correspondences, details of area converted, receipts of conversion fee collected and revenue collected under Section 32 of LRC with respect to each conversion?

SHRI LUIZINHO FALEIRO <u>STATUS OF THE STATE'S FINANCIAL HEALTH</u>

015A. * Transferred to Finance as Unstarred LAQ No. 218 to be answered on 28/01/2021.

SHRI LUIZINHO FALEIRO CONSTRUCTIONS ON THE BANK OF RIVER SAL

- 015B. *WILL the Minister for Environment & Climate Change be pleased to state:
 - (a) the number of houses constructed on the banks of river Sal from Davorlim to Navelim via Aquem Baixo Panchayats;
 - (b) whether these constructions have adhered to the necessary setbacks as per the laid down rules and laws of the land, with details thereof; and
 - (c) the measures enforced to ensure that no sewerage and other domestic effluents are discharged in the river Sal?

SHRI LUIZINHO FALEIRO <u>RELEASE OF SEWAGE IN RIVER SAL</u>

015C. *WILL the Minister for Environment & Climate Change be pleased to state:

- (a) whether any sewage is being released in the river Sal even after two sewerage treatment plants have been commissioned in Sirvodem, Margao;
- (b) whether any sewage is released via the manholes connected to the river from the sewerage plant, directly into the river; and
- (c) if so, the quantity of sewage, in liters, released in the river on a daily basis?

SHRI JOSE LUIS CARLOS ALMEIDA <u>REGULARISATION OF STRUCTURES ON COMMUNIDADE LAND</u>

- 016A. *WILL the Minister for Revenue be pleased to state:
 - (a) whether the Government intends to regularise existing structures on Communidade land;
 - (b) if so, whether there is any time frame set by the Government for regularising such structures; and
 - (c) whether any application is received to regularise the structures on Communidade land, if so, the details thereof?

SHRI JOSE LUIS CARLOS ALMEIDA <u>UNDERGROUND POWER CABLING IN VASCO CONSTITUENCY</u>

016B. *WILL the Minister for Power be pleased to state:

- (a) the present status and progress report of underground power cabling in Vasco Constituency; and
- (b) the time frame by which the work will commence and will be completed?

SHRI JOSE LUIS CARLOS ALMEIDA <u>READINGS OF ALL AMBIENT AIR QUALITY MONITORING</u> STATIONS

- 016C. *WILL the Minister for Environment & Climate Change be pleased to state:
 - (a) the details of readings of all ambient air quality monitoring stations at all locations in Mormugao Taluka during the last one year;
 - (b) whether these readings are within permissible limits; and

(c) if not, the action Government intends to take to control the level of pollution at all locations in Mormugao Taluka?

SHRI TICLO GLENN J V A E SOUZA <u>REGULARIZATION OF HOUSES ON COMMUNIDADE LAND</u>

017A. *WILL the Minister for Revenue be pleased to state:

- (a) the details of the steps initiated by the Government and measures adopted to regularize houses on Communidade land;
- (b) whether the Government has enacted any law to regularize houses on Communidade land, with details thereof;
- (c) whether the Government has any plan to take over Communidade land in the State of Goa; if so, the details thereof; and
- (d) whether the Government has any plan to simplify the acquisition of Communidade land or obtaining NOC from the Communidade so that necessary infrastructural works for the public and communities can be taken up in a speedy and time bound manner, if so, the details thereof?

SHRI RAVI NAIK PENDENCY OF MUNDKAR CASES IN THE STATE

- 018A.*WILL the Minister for Revenue be pleased to state:
 - (a) the number of Mundkar cases cleared/disposed in the State with the Mamlatdar, Joint Mamlatdar, Collector, Deputy Collector as on date, give Taluka-wise details since 2012 till date;
 - (b) number of land purchased by Mundkars under Goa, Daman and Diu Mundkars Act (Protection from Eviction Act, 1975 and Rules 1977 and Agriculture Tenancy Act), furnish Taluka-wise details till date year-wise;
 - (c) the number of applications pending for land purchase by Mundkars under Mundkar Act/ Agriculture Tenancy Act, with Taluka-wise details with name, address and date of application with reasons for the same; and
 - (d) furnish Taluka-wise details such as name and address of Mundkars declared and land has not been purchase by Mundkar under Mundkar Act/ Agriculture Tenancy Act?

SHRI RAVI NAIK <u>CONSTRUCTION OF OPEN TYPE BANDHARA</u>

018B. *WILL the Minister for Water Resources be pleased to state:

- (a) whether any work order has been issued for construction of open type Bandhara arresting salinity intrusion in the upstream side of river at Khandepar in Ponda Taluka, if so, the date of issuing work order and date of commencement and completion;
- (b) whether the work of construction has been continued and if not, the reasons thereof with present status of the work;
- (c) estimated cost, work awarded cost, total expenditure incurred till date with specification;
- (d) the date the work commenced;
- (e) whether the environmental clearance have been obtained if so, furnish the copy; and
- (f) the Quantum of mud deposited in the river, the quantum of mud so far removed from bank of river and the total cost incurred?

SHRI RAVI NAIK <u>NUMBER OF YOUTH REGISTERED WITH EMPLOYMENT</u>

EXCHANGE

018C. *WILL the Minister for Labour and Employment be pleased to state:

- (a) the number of youth registered in all the exchanges in State, furnish details categories wise (General, OBC, SC/ST, Disabled, Ex-serviceman and Freedom fighter children's) and year-wise since 2012 till date;
- (b) the number of registered youth employed in Government Department, semi Government Department, Corporation from employment exchange; furnish details year-wise and categorywise; and
- (c) the number of youth employed in private firms ?

SHRI PRASAD S.GAONKAR FRC CASES IN GOA

019A. * Transferred to Tribal Welfare as Unstarred LAQ No. 228 to be answered on 28/01/2021.

SHRI PRASAD S.GAONKAR <u>DETAILS OF STAFF AND PENDING CASES</u>

019B. *WILL the Minister for Revenue be pleased to state:

- (a) the details of Taluka-wise number of staff alongwith designation provided to the Office of Deputy Collector South Goa District;
- (b) the number of staff provided to the Office of the Deputy Collector, Sanguem Goa;
- (c) the details of dedicated Government vehicle provided to all Deputy Collectors of all Sub divisions of South Goa;
- (d) furnish details number and year-wise i.e. one year, two year, three year, four year five year and more than five year number of Tenancy cases pending with the Mamlatdar and reasons for pendency of cases;
- (e) furnish details number and year-wise i.e. one year, two year, three year, four year five year and more than five year number of Mundkar cases pending with the Mamlatdar and reasons for pendency of cases;
- (f) the details of number of Talukas wise hearings that's have been conducted by Mamlatdar as part of Saturday Court; and
- (g) the details Taluka wise number of applications pending and disposed with reference to Regularisation of Unauthorized Constructions Act, and reason for the pendency of cases?

SHRI PRASAD S.GAONKAR <u>STATUS OF PRIMARY/SECONDARY/HIGHER SECONDARY</u> SCHOOL

019C. *WILL the Minister for Education be pleased to state:

- (a) the number and details of the Primary Marathi Schools that have been closed down for last two years;
- (b) the number of vacancies of Primary, Secondary and Higher Secondary School Teachers in Government Institutions, furnish details category wise (SC/ST/OBC/Unreserved);
- (c) the number of vacancies of Teaching faculties in Government Primary School, High School and Government Higher Secondary School and Aided Primary/Secondary/Higher Secondary Schools in Goa, furnish details category wise(SC/ST/OBC/Unreserved);
- (d) the action plan by Government to fill in above vacancies; and
- (e) furnish details of measure/action taken by the Government to ensure that the Government Primary Schools are not getting closed down?

SHRI PRAVIN ZANTYE <u>EXTENSION OF TIME LIMIT FOR ISSUE OF SANAD</u>

020A.* Transferred to Home as Unstarred LAQ No. 219 to be answered on 28/01/2021.

SHRI PRAVIN ZANTYE LOW VOLTAGE IN MAYEM CONSTITUENCY

020B. *WILL the Minister for Power be pleased to state:

- (a) whether the Government is aware of the Low Voltage problem in Mayem Constituency;
- (b) whether the Government has taken any steps to improve the power supply in Mayem Constituency; and
- (c) whether the Government has taken any steps for the new installation and Enhancement of Transformers in Mayem Constituency, if so, furnish the details thereof?

ASSEMBLY HALL, PORVORIM, GOA. 27/01/2021

NAMRATA ULMAN SECRETARY